

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC 52 of 97
(OA 912 of 96)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

JAYANTA KR. HAZRA
VS
UNION OF INDIA & ORS.

For the applicant : None

For the respondents: Mr. B.K. Chatterjee, counsel

Heard on : 12.3.99

Order on : 12.3.99

O R D E R

None appears for the petitioner. I have heard Mr. B.K. Chatterjee, 1d. counsel for the alleged contemner. He submits that with reference to the materials on record that the OA was dismissed for default on 18.2.98 by this Tribunal and all the interim orders were vacated. The application for restoration of the OA was also dismissed by a Division Bench presiding over the Court-II on 7.1.99. The instant application for contempt is for violation of the interim order. The petitioner has not appeared and after going through the materials on record I do not find any sufficient material to proceed for Contempt against the alleged contemners. The proceeding is dropped. No order as to costs.

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VICE-CHAIRMAN